

L. A. Notifications and Declarations**KANNUR DISTRICT**

FORM NO. 16

(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. F3-17481/2018. *16th February 2021.*

Whereas, the Government have directed the survey of land in comprised in survey number noted below, Ramanthali Village, Payyanur Taluk it is hereby notified under sub section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the villages noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality land also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

District—Kannur.

Taluk—Payyanur. Village/Block—Ramanthali/3.

Survey No.—188/13.

Extent (in Hectare)—3 m².Taluk Office,
Payyanur.(Sd.)
Tahsildar. (L. R.)

FORM NO. 16

(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. B2-2622/2018. *19th February 2021.*

Whereas, the Government have directed the survey of land comprised in survey number noted below, Kuttoor Village, Payyanur Taluk is hereby notified under sub section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the villages noted below will be demarcated and surveyed and that every person claiming to be interested in the registered land situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the above said land.

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

District—Kannur. Taluk—Payyanur.
 Amsom—Kuttoor. Desom—Kuttoor.
 Survey No.—77/1A1.
 Extent—0.3237 Hc.

Taluk Office, (Sd.)
 Payyanur. Tahsildar (L. R.)

KASARAGOD DISTRICT

FORM No. 16
 (See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
 BOUNDARIES ACT, 1961

No. B-480/2020. 25th February 2021.

Whereas, the Government have directed the survey of land comprised in survey numbers noted below, in Uppala Village of Manjeswar Taluk is hereby notified under sub section (1) 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be

started in the Village soon and the survey numbers of the above said village noted below will be demarcated and surveyed and that every person claiming to be interested in the registered lands situated within or adjoining the above mentioned lands hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection herewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under section (3) of Section 6 of the above said Act, all the registered holders are hereby required—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

District—Kasaragod. Taluk—Manjeswar.
 Village—Uppala.
 Survey No.—125, 74, 77, 79, 82, 76.
 Description—Garden, Dry land.

Taluk Office, (Sd.)
 Kasaragod. Special Tahsildar (L. A.)